

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 305
IA-963/2022
In
IB-85(ND)/2022

IN THE MATTER OF:

M/s. Seimens Financial Services Pvt Ltd Petitioner/Applicant
Vs.
Chandresh Jajoo Respondent
Order u/S. 95 of Insolvency & Bankruptcy Code (IBC), 2016.
Order delivered on 20.03.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)
SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Applicant : Mr. Asav Rajan & Ms. Charu Trivedi, Advs.
For the RP : Mr. Samar Vijay Singh, Mr. Aneem A Dost, Mr. Prashant Sharma, Advs. Along with RP Mr. Amit Ojha.
For the PG : Mr. Vikas Dutta, Mr. Siddharth Silwal & Ms. Shivani Sharma, Advs.

ORDER

IA-963/2022

Ld. Counsel appears for the Applicant. Ld. Counsel appearing for the Personal Guarantor has submitted that Civil Appeal No. 3067/2022 in the case of "Seimens Financial Services Pvt. Ltd. Vs. Chandresh Jajoo" is pending before the Hon'ble Supreme Court. He, therefore sought an adjournment.

List the matter on **16.04.2024**.

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)